

**New Handloom Policy**

\*153. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that a proposal for formulation of new Handloom Policy for development of the handloom industry is under Government's consideration;

(b) if so, the details thereof;

(c) whether there is any provision for nomination of Members of Parliament in the Handloom Board; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA):

(a) and (b) Yes, Sir. The Government proposes to formulate a new Textile Policy which will also cover the Handloom Sector. The details in this regard are still to be finalised.

(c) There is no statutory provision for nomination of members of Parliament in the Handloom Board.

(d) Does not Arise.

**Withholding of Evidence by UK in Purulia Arms dropping Case**

\*154. SHRI V.N. GADGIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) where it is a fact that the British Government has withheld evidence in Purulia arms drop case; and

(b)-whether vital sections of the interrogation report of the main accused Peter Bleach, sent by the British Government to the Indian Trial Court have been censored by the British Government?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) The Central Bureau of Investigation which has been entrusted with the investigation of the Purulia arms Drop case, has intimated that no such evidence is in hand with CBI to suggest that the British Government has withheld evidence in Purulia Arms Drop Case.

(b) As per CBI, no interrogation report of Peter Bleach has been sent in the Execution Report of the Letter Rogatory relating to

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investigation conducted in the United Kingdom. However, hand written document relating to an interview of Peter Bleach was sent by the U.K. authorities as a piece of evidence alongwith the Execution Report of Letter Rogatory. A copy of this document was given by CBI to the accused, who found that certain paragraphs were missing, when compared with another copy of the same document, received by him through British High Commission. Mr. Stephen Elcock, British Detective Sargeant', during his examination in the trial Court, admitted that these Paragraphs were missing due to a photocopying error.

### **Terrorism in J & K after Kargil War**

†\*155. SHRI SURYABHAN PATIL VAHADANE:

SHRI ANIL SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of places attacked by terrorists in Jammu and Kashmir after the intruders were thrown out from Kargil, district-wise, till November, 1999 and property destroyed;
- (b) the number of Indians who lost their lives and the details of property damaged in such attacks and the number of terrorists killed, arrested; and
- (c) the preventive measures taken by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) As informed by State Government of Jammu and Kashmir the district wise details of terrorist incidents from 1.7.99-to 15.11.99 is as below:

Name of District	No. of incidents
Srinagar	232
Baramulla	226
Budgam	51
Kupwara	205
Anantnag	171

†Original notice of the Question was received in Hindi.